execution on turn-key basis, with possibilities of financing a portion of the cost of the project through government-to-government credits or on mixed financing terms.

# Recovery of Unintended Profits made by **Drug Companies**

### 1606. SHEI CHANDRIKA PRASAD TRIPATHI;

## SHRIMATI RENUKA CHOW-DHURY:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government's attention hag been drawn to the news-item which appeared in the 'Indian Express' of 21st August, 1987 captioned To the rescue of profiteering drug companies';
- (b) if so, whether it is a fact that the Government have gone again to the Supreme Court for fresh directives in regard to the recovery of unintended profits made by the drug companies from poor consumers;
- (c) whether it is also a fact that Government have all the powers under the Drugs Price Control Order; and
- (d) if so, what is the justification then for going to the Supreme Court instead of using the available powers to recover profits?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMTCALS TN THE MINISTRY OF INDUSTRY (SHRI R. K. JAICHANDRA SINGH): (a) to (c) Yes, Sir.

(d) While requesting for grant of stay of the prices fixed by the Government, the companies concerned had given an undertaking to the Court that in the event of their petitions being dismissed and the rule discharged, they would denortit within eihht weeks of the dismissal of the petitions by the Court, the difference ln the of fornvilatioffs in question for being deposited into 'the

DPEA. Since the companies concerned have failed to do the needful, the Hon. Supreme Court has been requested to issue necessary directive in this regard. Government have simultaneously taken all other steps for recovery under the powers under the Drugs Prices Control Order.

# Setting up of an Institute of Petroleum Safety and Environmental Management

- 1607. SHRI RAMNARAYAN GOS WAMI; Will the Minister of PETRO LEUM AND NATURAL GAS pleased to state:
- (a) whether ONGC has taken any decision to set up an Institute of Petroleum Safety and Environmental Management with a view to minimising the pollution risk; and
- (b) if not, when the commission will go in for such an Institute which is very important from the point of view of environmental pollution and the problems related to it?

THE MINISTER OF STATE OF THE MINTSTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT); (a) Yes, Sir.

(b) Does not arise.

#### Load shedding in the country

1608. DPt MOHD. HASH<sup>T</sup>M KIDWAI: Will the Minister of ENERGY be pleased to

fa)the total period of load shedding in the country from April, 1987 to September, 1987, Statewise;

- (b) what Mas the corresponding figure during the same period of last year; and
- (c) what is the number of strikes the power houses during the period April, 1987 till September, 1987. State-wise?

THE MINISTER OF STATE TN THE DEPARTMENT OF POWER IN THE MINTSTRY OF ENERGY